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CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH

O.A. No. 552 of 2003

New Delhi, this the 11th day of March, 2003

Hon'ble Shri Justice V.S. Aggarwal, Chairman
Hon'ble Shri A.P. Nagrath, Member (A)

Shri K.K. Singh S/o Late Shri B.N. Singh,
working as Dy. Director (L),
in the Central Hindi Directorate
and R/o H.No.132A, Gali No.14,
Bhagwati Garden Extension,
Uttam Nagar, New Delhi-110059.Applicant
(By Advocate : Shri S.C. Luthra)

Versus

Union of India through,

1. The Secretary,
Min. of Human Resources Development,
(Dept. of Secondary Education &
Higher Education,
Shastry Bhawan, New Delhi.
2. The Director,
Central Hindi Directorate,
West Block VII, R.K. Puram,
New Delhi-110066.Respondents

ORDER (ORAL)

By Shri Justice V.S. Aggarwal, Chairman :

By virtue of the present application, the applicant - Shri K.K. Singh, Deputy Director (Languages) seeks quashing of the order dated 6.1.2003, by virtue of which he has been directed to take charge in Regional Office, Gauhati.

2. The grievance of the applicant in this regard is that the order so passed is biased. He was sent on deputation from Delhi and that on completion of the period of deputation, he must come back and posted at Delhi.

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3. On perusal of the facts, it is patent that there is no indefeasible right to the Govt. servant to be posted at a particular place of his choice. The applicant had been sent on deputation to Calcutta and thereafter his posting order has been issued. The posting and transfer are itself in the exigency of service and it is by and large an administrative matter. The exceptions where this Tribunal would like to interfere can hardly be drawn in the facts of the present case, because it cannot be drawn on the facts brought on the record that the orders suffer on the face of any malafide.

4. Resultantly, OA fails and is accordingly dismissed in limine.

hnp
(A.P. Nagrath)

Member (A)

VS Ag
(V.S. Aggarwal)
Chairman

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